

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 644/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking extension of SCOD due to delay in commissioning of Element at S. No. 1(b) of Schedule 3 of the Transmission Service Agreement dated 26.8.2021 on account of Force Majeure and compensation towards additional amounts incurred by the Petitioner on account of Change in Law.

Petitioner : Koppal Narendra Transmission Limited (KNTL)

Respondents : ReNew Surya Ojas Private Limited and Ors.

Date of Hearing : **17.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, KNTL
Ms. Garima Adlakha, Advocate, KNTL

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for a detailed hearing and was accordingly adjourned. The learned counsel for the Petitioner, however, prayed for an early listing of the matter and also sought liberty to file a note of arguments before the next date of hearing. The learned counsel also added that the instant Petition seeks consequential reliefs, i.e., Force Majeure and Change in Law reliefs in respect of Element at S. No. 1(b) of Schedule 4 of the TSA dated 26.8.2021. These reliefs would flow from the order already reserved by the Commission in Petition No. 36/MP/2024 (involving the rest of the Elements). Accordingly, the Petitioner was permitted to file its note of arguments/written submissions before the next date of hearing.

2. The Petition shall be listed for hearing on **21.5.2026**.

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)

